

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:3567  
ANSWERED ON:13.02.2014  
PROVISIONS IN ELECTRICITY ACT  
Singh Shri Ratan;Yadav Shri M. Anjan Kumar

**Will the Minister of POWER be pleased to state:**

- (a) whether more than one power distribution company can operate in the same area under Section 14 of the Electricity Act, 2003;
- (b) if so, the names of areas of the country where more than one power distribution company are functioning;
- (c) whether it is a fact that not more than one private power distribution company is able to get the licence in the same area due to the number of conditions contained in the above section; and
- (d) if so, the details thereof and the corrective steps taken in this regard?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER ( SHRI JYOTIRADITYA M. SCINDIA )

- (a) : Yes, Madam. As per the sixth proviso to Section 14 of the Electricity Act, 2003, the Appropriate Commission may grant a licence to two or more persons for distribution of electricity within the same area.
- (b) : Based on information received from the Central Electricity Authority and Central Electricity Regulatory Commission, more than one distribution licensee are operating in the same area in Mumbai and Jamshedpur.
- (c) & (d) : Does not arise in view of reply to part (b) above.